

[Shri Sarangadhar Das]

that the Minister give, or of any discussion in English, because there are scores of Members in this Parliament who are only Hindi-Speaking?

**Mr. Speaker:** If the request is going to be multiplied, then perhaps I might have to withdraw even the little experiment I am trying to make! Let it be restricted at present only to genuine cases, and let us not raise any theoretical or academic points. Let us see how we proceed. If we cope with this genuine demand, then certainly we should make an attempt, because we want those who do not understand, to understand the thing—that is the chief point; and also in view of the rather unfortunate language controversy which, sometimes of late, has led to feelings—I need not say without proper cause, because proprieties should be judged by each Member on his own.

#### BUSINESS OF THE HOUSE

**Mr. Speaker:** Hon. Members are aware that on the 1st and 2nd July, 1952 in addition to Demands for Grants under the control of the Ministry of Finance, Demands for Grants relating to Planning and Health will also be discussed and submitted to the vote of the House.

In order to give maximum time for discussion, the Question Hours on 1st and 2nd July will be dispensed with and the following time-table will be observed in connection with discussion of the Demands for Grants under Health, Planning and Finance:—

| Ministry    | Dat and Time  |
|-------------|---|
| 1. Health   | Tuesday, the 1st July, 1952<br>(From 8-15 A.M. to 11-30 A.M. including reply to the debate by the Health Minister).                               |
| 2. Planning | Tuesday, the 1st July, 1952<br>(From 1-3 A.M. to 1 P.M.)<br>and Wednesday, the 2nd July, 1952 (From 8-15 A.M. to 10 A.M.) inclusive of the reply. |
| 3. Finance  | Wednesday, the 2nd July 1952 (From 10 A.M. to 1 P.M.) and Thursday, the 3rd July, 1952 (Finance Minister will reply to the Debate at 9-15 A.M.)   |

**Shri B. Das (Jajpur-Keonjhar):** May I submit that the Finance Ministry is controlling Ministry over all the Ministries? If it is discussed within just three hours the Finance Ministry will go scot-free.

**Mr. Speaker:** What I have notified is the general consensus of agreement among the parties, and it is quite possible to differ as regards each of the items. There may be as many views as there are Members. We have to carry on the discussion. I had, therefore, suggested originally that instead of trying to cover the whole ground in this one year only, certain departments or certain Demands be taken up and they may be discussed at sufficient length. But it was the idea, more particularly of the newcomers, that they may survey the whole field at least once, for the first time, and that from next year they would try to take up only particular Demands, as they expect that by that time, they will get much more conversant with the business of the Government. That is why we are doing this. But it is a matter of agreement among the parties.

#### TRANSLATION OF HINDI SPEECHES

**Mr. Speaker:** One thing I missed to mention about the translations, and that is that, when copies of summaries are supplied it has to be remembered that, those will be the summaries of uncorrected speeches and therefore one cannot, theoretically, give guarantee that they represent correctly the Minister's statements, though for all practical purposes they can be taken as such. Some of the Members seem to be in doubt about this. The difficulty is that when the speeches are recorded here, they are sent to the Ministers as well as Members for correction, and if we are to give the translations the very next day, necessarily they are translations or summaries of uncorrected speeches. It may be that a certain Member may like to correct what he has stated—that means, wrongly reported and not re-writing the whole speech, not in that sense. Therefore, that is one safeguard, which I should keep from the very beginning before the Members that, in case of any difference, later on, between what was supplied and what is actually the speech as corrected, no point of order or otherwise can or should be raised by any Member that the translation or the summary of the speech was this, while the speech as such was this and therefore the hon. Member was misled.

In order to make that point very clear, I am stating this.

**Shri Kandasamy (Tiruchengode):** On a point of information, I want to put a question in Tamil and I do not know Hindi and English well. How can I do that?

**Mr. Speaker:** The hon. Member's statement in the House that he does not know English sufficiently well, is not very convincing, but if he wants it in any other language, he should. In that case, request some obliging friend of his to get the translation. It cannot be done by the Parliament Secretariat.

valley schemes. Is that what he means?

**Pandit D. N. Tiwary:** In the previous bulletin it was stated that today's discussion will be on planning and river valley schemes and in the bulletin of the 17th June, it was changed to Irrigation and Power. I wish to know whether 'irrigation' will cover the river valley projects also.

#### INDIAN COMPANIES (AMENDMENT) BILL

**The Minister of Finance (Shri C. D. Deshmukh):** I beg to move for leave to introduce a Bill further to amend the Indian Companies Act, 1913.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Indian Companies Act, 1913."

The motion was adopted.

**Shri C. D. Deshmukh:** I introduce the Bill.

**The Minister of Planning and Irrigation and Power (Shri Nanda):** The intention was that we might not bring in the work of the Planning Commission as a whole here, but all planning matters connected with irrigation and power might be discussed today.

**Shri A. C. Guha (Santipur):** Including river valley schemes?

**Shri Nanda:** Yes.

**Mr. Speaker:** All plans, I understand will be discussed on the day when the Planning Commission is going to be discussed, but the actual projects in hand about river valleys and irrigation will be discussed together. Am I correct?

**Shri Nanda:** Yes, Sir.

#### RUBBER (PRODUCTION AND MARKETING) AMENDMENT BILL

**The Deputy Minister of Commerce and Industry (Shri Karmarkar):** I beg to move for leave to introduce a Bill further to amend the Rubber (Production and Marketing) Act, 1947.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Rubber (Production and Marketing) Act, 1947."

The motion was adopted.

**Shri Karmarkar:** I introduce the Bill.

**Shri Jhunjunwala (Bhagalpur Central):** While we have a discussion on planning, shall we be able to refer to the river valley projects also on that day?

I want to know the position about the Damodar Valley Project.

**Shri Nanda:** The Damodar Valley Project is there and the work is going on and according to what you said, Sir, it is a project in hand.

#### GENERAL BUDGET—DEMANDS FOR GRANTS

**Pandit D. N. Tiwary (Saran South):** I find that there is a change in the programme today. In the previous programme it was stated that planning and river valley projects would be discussed. Today it has been changed to Irrigation and Power. Would 'Irrigation' cover the river valley projects?

**Mr. Speaker:** I said that it will be discussed under Planning.

**Mr. Speaker:** It is not so much a question as to what I said. I will make it clear as to what the parties intended and have agreed. The difficulty has arisen because there is a change of portfolios and re-formation of the Ministries after the budget was presented to the House. I understand that the intention is that, all projects which are not actually under the consideration of the Planning Commission to-day are going to be discussed to-day. The others will be discussed later on, as I just announced.

**Pandit D. N. Tiwary:** If anybody wants to request that a certain plan should be incorporated in the Five Year Plan, when will that be discussed?

**An Hon. Member:** No, Sir.

**Mr. Speaker:** He refers to the capital outlay on multi-purpose river